

Misc. CrI.(Bail) Case No. 579/2022
Habul Islam Vs State Of Assam

23-11-2022

Seen petition No. 495/2022 by stating that the case is already charge-sheeted and transferred to the court of learned JMFC, A. Goswami, Sonitpur.

In view of the petition, it appears that the case is pending for trial. Hence, this petition is not maintainable in its present form. As the case is already charge-sheeted, the petitioner is directed to approach the Id. Trial Court under proper provision of law. Ld. Trial Court shall deal with the matter as per procedure of law.

Misc. (CrI) case is disposed of accordingly.